

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 13/85
DATED 10.10.2019 HELD ON 10.10.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.13/85 dated 10.10.2019 of Norms Committee-VI for the year 2019-20 was held on 10.10.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
3	Shri S.Kipgen, DDG	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT


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 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer

Case No.: 5/31/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:28.11.2019
1 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.			

Case No.: 6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:28.11.2019
2 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 06.09.2019 in which the reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 28.11.2019.			

Case No.: 6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:28.11.2019
3 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 28.11.2019.			

Case No.: 13/14/85-ALC3/2018	Party Name:SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:13/85- ALC3/2019 10.10.2019	Rejected
HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date:0310823256 24.08.2018	
4 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 15.05.2019 followed by reminder on 03.07.2019 in which the firm has not yet furnish the reply. The Committee, therefore, decided to reject the case with direction to the firm to pay the Custom Duty and applicable interest thereof to regularize the case.			

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RA may take subsequent consequential action accordingly.

Case No.: 29/14/85-ALC3/2018	Party Name: KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	Defer Date:28.11.2019

5 **Decision :** NC considered the case as per agenda and noted that the firm was issued DL on 03.07.2019 followed by reminder on 09.08.2019 to furnish reply. In response, the firm has requested for more time to furnish reply. The Committee considered the request of the firm and allowed them time to furnish reply before the next date of the meeting.

The case stands deferred to 28.11.2019.

Case No.: 27/14/85-ALC3/2018	Party Name: REYNOLDS PENS INDIA P LTD	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Approved
HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs on the basis of the comments of Technical Authority, i.e., Tech.1; (Taking cue from SION at S.No. H-175 and reply received from the firm)

Export Item

Inkjoy Gel Refills various colour and sizes	30000.00 Thousand in Numbers
Profile Refill various colour and sizes	30000.00 Thousand in Numbers

6 Import Item

Import item at S.No.1 & 8 (of rel. size, spec.) and 2.3 mm dia.	1.075 Kg/Kg content in export product
Import item at S.No. 2, 3 & 9	Net + 2% wastage
Import item at S.No. 5, 11 (of rel. size, spec.) and 0.12 mm dia.	1.02 Kg/Kg content in export product
Import item at S.No. 4 & 10	1.02 Kg/Kg content in export product
Import item at S.No. 6 & 12 (in the description add Paraffin Wax)	1.01 Kg/Kg content in export product
Import item at S.No. 7 (in the description add Polyalphaolein & Polyisobutlene base)	1.01 Kg/Kg content in export product

RA may take subsequent consequential action accordingly

7	Case No.: 7/20/85-ALC3/2018	Party Name: BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
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HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, DPI&IT for comments. The Committee decided to request DPI&IT to expedite their comments. The case stands deferred to 28.11.2019.			

Case No.: 11/20/85-ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments. The case stands deferred to 28.11.2019.			

Case No.: 6/1/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00345/AM19/	RLA File :08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that Technical Authority MoFPI had proposed to issue DL to the firm. However after deliberation, the Committee decided to request MoFPI to re-examine the application and furnish comments. The comments of the Technical Authority is awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 28.11.2019.			

Case No.: 9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to request CIFT to expedite their comments. The case stands deferred to 28.11.2019.			

Case No.: 1/4/85-ALC3/2019	Party Name:TE CONNECTIVITY INDIA PVT	Meet No/Date:13/85- ALC3/2019	Approved
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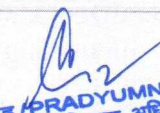
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	LTD,	10.10.2019	
HQ File :01/85/050/00015/AM20/	RLA File :07/24/040/00291/AM19/	Lic.No/Date:0710114793 24.04.2019	
Decision : NC considered the case as per agenda and noted that the norms of the similar export/import items of the firm has been fixed in M.No. 9/85 dated 08.08.2019 on the basis of the comments of the Technical Authority, i.e., DIPP vide their U.O. No. P-47011/194/2019-TSW dated 27.08.2019. The Committee therefore, decided to fix the norms on the subject AA on the similar way, allowing the following inputs;			
Fixing Complete Locking System (Goodrich)		Net Weight 2568.24 Kg. (240000 Nos.)	
Import Item			
Peek Luvocom 1105/CF/30/ EM2290581-1		1576.36 Kg. with accountability clause.	
CLS(Goodrich) Compression Spring-412 076-00 2196381-1		Net to Net with accountability clause	
CLS(Goodrich) Torsion Spring-412 075- 00 2196384-1		Net to Net with accountability clause	
RA may take subsequent consequential action accordingly.			

Case No.: 3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 9/4/85-ALC3/2019	Party Name:HAIN FUTURE	Meet No/Date:13/85-	Approved
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	NATURAL PRODUCTS PRIVATE LIMITED.	ALC3/2019 10.10.2019	
HQ File :01/85/050/00023/AM20/	RLA File :05/23/040/00027/AM20/	Lic.No/Date:0510410429 30.04.2019	
Decision : NC considered the case as per agenda and noted presentation given by the representative of the firm appeared for PH. Based on the presentation, the Committee decided to fix the norms on the subject AA, allowing the following inputs;			
Sensible portion-Vegetable Straws		69128.500 Kg.	
Import Item			
Blend Vegetable Straws Raw material for snacks		48531.900 Kg	
Labels Packaging material		As per packaging policy	
Printing Bags Packaging material		As per packaging policy	
RA may take subsequent consequential action accordingly.			

Case No.: 7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the firm was requested to appear before the Committee for PH with processing flowchart, recipe-cum-mass balance statement, technical data, production and consumption data and any other relevant documents related to the case. The firm vide email dated 09.10.2019 has requested for more time to prepare and furnish requisite data. The Committee considering the request of the firm for more time, allowed them to appear for PH alongwith requisite documents in the next meeting. The case stands deferred to 28.11.2019.			

Case No.: 6/4/85-ALC3/2019	Party Name:VINBROS & CO.	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority, i.e., MoFPI a) The process flow chart and the recipe cum mass balance statement (the proportion in which the imported item is being blended with indigenous items including de-mineralized water, with technical descriptions) b) Any supporting documents like batch records/PLC records, CoA, etc. in support of claims.			

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The case stands deferred to 28.11.2019.

Case No.: 12/4/85-ALC3/2019	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the firm was requested to appear before the Committee for PH with processing flowchart, recipe-cum-mass balance statement, technical data, production and consumption data and any other relevant documents related to the case. The firm vide email dated 09.10.2019 has requested for more time to prepare and furnish requisite data. The Committee considering the request of the firm for more time, allowed them to appear for PH alongwith requisite documents in the next meeting. The case stands deferred to 28.11.2019.			

Case No.:13/4/85-ALC3/2019	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:13/85- ALC3/2019 10.10.2019	Approved
HQ File :01/85/050/00027/AM20/	RLA File :13/24/040/00145/AM20/	Lic.No/Date:1310049278 09.05.2019	
Decision : NC considered the case as per agenda and noted that the Norms Committee has earlier decided to ratify the norms of the similar export/import item on the basis of the comments of the Technical Authority, i.e., Tech.2 (With 1% loss on Pro-rata basis) (Case No.51/21/85-ALC3/2018 and Meet No. 2/85-ALC3/2019 dated 18.04.2019) . On the similar basis, the Committee decided to fix the norms of the AA allowing the following inputs;			
Export Item			
Marigold Extract (Lutein 20% oil) (Lutein 20) Solvent NMT 5 PPM		1.00 Kg.	
Import Item			
Marigold Oleoresin (Lutein 22.5%)		0.90 Kg.	
RA may take suitable consequential action accordingly.			

Case No.: 10/4/85-ALC3/2019	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 06.09.2019 in which the reply is awaited. The Committee decided to send a reminder to the firm to expedite reply.			

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The case stands deferred to 28.11.2019.

Case No.: 4/7/85-ALC3/2019	Party Name: MNS FOODS LIMITED	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date: 0710115015 06.06.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority, i.e., MoFPI			
a) The process flow chart explicitly showing the recipe cum mass balance, bill of material for the export item (TTRT Water Cream Biscuit hazelnut weight including domestic input is stated to be 160,0,471.72 Kg. Technical details as per Appendix 4E does not show explicitly any indigenous inputs). b) Justification, documents/evidence for 3.5% wastage claimed.			
The case stands deferred to 28.11.2019.			

Case No.: 7/7/85-ALC3/2019	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00048/AM20/	RLA File :24/24/040/00009/AM20/	Lic.No/Date: 2410042782 12.06.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 6/7/85-ALC3/2019	Party Name: HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date: 0710115044 12.06.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 8/7/85-ALC3/2019	Party Name: BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date: 0910067662	Defer

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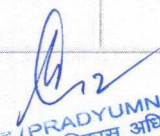
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Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.:9/7/85-ALC3/2019	Party Name:A.TOSH & SONS INDIA LTD.	Meet No/Date:13/85-ALC3/2019 10.10.2019	Approved
HQ File :01/85/050/00050/AM20/	RLA File :32/24/040/00022/AM20/	Lic.No/Date:3210078995 14.06.2019	
24	Decision : NC considered the case as per agenda and decided to fix the norms of the AA on “Net to Net” basis without any wastage with accountability of import item in Export Product. The grade, quality& origin of imported Black Tea should match with the Black Tea exported. Other regulations of FTP/HBP 2015-20 like Value Addition and Pre-import condition should also be complied with. RA may take subsequent consequential action accordingly.		

Case No.: 10/7/85-ALC3/2019	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00051/AM20/	RLA File :32/24/040/00023/AM20/	Lic.No/Date:3210078997 19.06.2019	Defer Date:28.11.2019
25	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Coimbatore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.		
The case stands deferred to 28.11.2019.			

Case No.: 1/10/85-ALC3/2019	Party Name:AVANTI OVERSEAS PVT LTD	Meet No/Date:13/85-ALC3/2019 10.10.2019	Transferred
HQ File :01/85/050/00060/AM20/	RLA File :05/23/040/00165/AM20/	Lic.No/Date:0510411337 24.07.2019	
26	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

Case No.: 2/10/85-ALC3/2019	Party Name:RK AGROEXPORT PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2019 10.10.2019	Status:Deferred
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HQ File :01/85/050/00061/AM20/	RLA File :05/24/040/00236/AM20/	Lic.No/Date:0510411343 24.07.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.			

Case No.: 3/10/85-ALC3/2019	Party Name:SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00062/AM20/	RLA File :04/24/040/00070/AM20/	Lic.No/Date:0410165893 25.07.2019	Defer Date:28.11.2019
28	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Chennai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.		

Case No.: 4/10/85-ALC3/2019	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00063/AM20/	RLA File :03/94/040/00340/AM20/	Lic.No/Date:0310830612 26.07.2019	Defer Date:28.11.2019
29	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.		

Case No.: 8/10/85-ALC3/2019	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File :01/85/050/00067/AM20/	RLA File :31/83/040/00073/AM20/	Lic.No/Date:3110067492 06.08.2019	Defer Date:28.11.2019
30	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.		

Case No.: 2/13/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:13/85- ALC3/2019 10.10.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:1010060264	Defer

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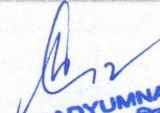
:01/85/050/00077/AM20/	:10/24/040/00047/AM20/	04.09.2019	Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Cochin. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 1/13/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:13/85-ALC3/2019 10.10.2019	Status:Deferred
HQ File :01/85/050/00076/AM20/	RLA File :09/24/040/00305/AM20/	Lic.No/Date:0910067969 05.09.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 3/13/85-ALC3/2019	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:13/85-ALC3/2019 10.10.2019	Status:Deferred
HQ File :01/85/050/00078/AM20/	RLA File :31/83/040/00082/AM20/	Lic.No/Date:3110067527 05.09.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 28.11.2019.			

Case No.: 4/13/85-ALC3/2019	Party Name:MANORAMA INDUSTRIES LIMITED	Meet No/Date:13/85-ALC3/2019 10.10.2019	Withdrawn
HQ File :01/85/050/00079/AM20/	RLA File :03/95/040/00455/AM20/	Lic.No/Date:0310831429 09.09.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.			

Case No.: 7/13/85-ALC3/2019	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2019 10.10.2019	Status:Deferred
HQ File :01/85/050/00082/AM20/	RLA File :31/83/040/00085/AM20/	Lic.No/Date:3110067530 11.09.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the			


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application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 28.11.2019.

36	Case No.:6/13/85-ALC3/2019 HQ File :01/85/050/00081/AM20/	Party Name:IWI STATIONERY PVT.LTD. RLA File :03/94/040/00457/AM20/	Meet No/Date:13/85- ALC3/2019 10.10.2019 Lic.No/Date:0310831479 11.09.2019	Status:Deferred Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.				

37	Case No.:5/13/85-ALC3/2019 HQ File :01/85/050/00080/AM20/	Party Name:MANORAMA INDUSTRIES LIMITED RLA File :03/95/040/00456/AM20/	Meet No/Date:13/85- ALC3/2019 10.10.2019 Lic.No/Date:0310831478 11.09.2019	Withdrawn
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.				

38	Case No.:12/13/85-ALC3/2019 HQ File :01/85/050/00087/AM20/	Party Name:AIPRIME NUTRITIONS PRIVATE LIMITED RLA File :09/24/040/00270/AM20/	Meet No/Date:13/85- ALC3/2019 10.10.2019 Lic.No/Date:0910068009 17.09.2019	Status:Deferred Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 28.11.2019.				

39	Case No.:11/13/85-ALC3/2019 HQ File :01/85/050/00086/AM20/	Party Name:DUKES PRODUCTS (INDIA) LTD RLA File :09/24/040/00290/AM20/	Meet No/Date:13/85- ALC3/2019 10.10.2019 Lic.No/Date:0910068006 17.09.2019	Status:Deferred Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.				

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The case stands deferred to 28.11.2019.

40	Case No.: 8/13/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
	HQ File :01/85/050/00083/AM20/	RLA File :05/24/040/00335/AM20/	Lic.No/Date: 0510411863 17.09.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately.				
The case stands deferred to 28.11.2019.				

41	Case No.: 9/13/85-ALC3/2019	Party Name: SHABARI TRADING COMPANY	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Withdrawn
	HQ File :01/85/050/00084/AM20/	RLA File :10/24/040/00038/AM20/	Lic.No/Date: 1010060272 17.09.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.				

42	Case No.: 10/13/85-ALC3/2019	Party Name: INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
	HQ File :01/85/050/00085/AM20/	RLA File :05/23/040/00240/AM20/	Lic.No/Date: 0510411872 18.09.2019	Defer Date:28.11.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA, Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately.				
The case stands deferred to 28.11.2019.				

MANUAL CASES

M153	Case No. M-153	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
	HQ File : 01/85/171/00081/AM19/ DES.VI	RLA File : 08/24/040/00375/AM 19	Lic.No/Ecom NO. 08/99/000/36300/059 3/3937 dated 22.01.2019	Defer Date:28.11.2019

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	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for export of "Refined Bleached Deodorized Palmolein" against import of "Crude Palm Oil (Edible Grade)"
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 09.09.2019 in which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 28.11.2019.

	Case No. M-154	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status:Deferred
M-154	HQ File : 01/85/171/00010/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:28.11.2019
	Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for import crude Palm Oil (Edible grade) for export of Refined Bleached Deodorized Palmolein.			
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 09.09.2019 in which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 28.11.2019.			

	Case No. M-155	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status:Deferred
M-155	HQ File : 01/85/171/00008/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:28.11.2019
	Subject: Application for modification in existing SION for Refined Soybean Oil (Edible Grade)- Item No. E-121-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and			

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Produce Export Promotion Council (IOPEPC) was requested to furnish their recommendation to the proposed modification of SION (E-121) and also to provide last three years export/import data. The Committee noted that IOPEPC has now furnished their recommendation to the proposed modification of SION and also last three years export/import data. The Committee directed the NC-VI Secretariat for examination of the case on file before being placed for consideration of NC.

The case stands deferred to 28.11.2019.

M-156	Case No. M-156	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status:Deferred
	HQ File : 01/85/171/00011/AM20/D ES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:28.11.2019
	Subject: Application for modification in existing SION for Refined Sunflower Oil (Edible Grade)- Item No. E-124-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that Indian Oilseeds and Produce Export Promotion Council (IOPEPC) was requested to furnish their recommendation to the proposed modification of SION (E-124) and also to provide last three years export/import data. The Committee noted that IOPEPC has now furnished their recommendation to the proposed modification of SION and also last three years export/import data. The Committee directed the NC-VI Secretariat for examination of the case on file before being placed for consideration of NC.			
	The case stands deferred to 28.11.2019.			

M-157	Case No. M-157	Party Name: M/s MPD Idustries Pvt. Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status:Deferred
	HQ File : 01/85/171/00055/AM20/DES.VI	RLA File : 56/24/040/00011/AM 19	Lic.No/Ecom No. 11/89/001/64100/0624 /8023 dated	Defer Date:28.11.2019
	Subject Application of M/s MPD Idustries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade),			

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Pentaerythritol and Isophthalic Acid.

Decision : NC considered the case as per agenda and noted that one of the import items of the firm is Crude Degummed Soyabean Oil (Edible Grade) used for production of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% which is used in Paint Industry. The Committee decided to seek justification from the firm to know why edible grade of Degummed Soyabean Oil is required for use in Paint Industry instead of crude Degummed Soyabean Oil.

The case stands deferred to 28.11.2019.

M-158	Case No. M-158	Party Name: M/s Frigorifico Allana	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Approved		
	HQ File : 01/85/171/00061/AM20/ DES.VI	RLA File : 03/94//040/00980/ AM 18	Lic.No/Ecom No. 03/88/146/47800/0540/49 45 dated 21.02.2018			
	Subject Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of “Refined Palm Kernel Oil/Refined Palm Kernel Olein/RBD Palm Kernel Oil/RBD Palm Kernel Olein/ICMP25/SCO 28” against import of “ Crude Palm Kernel Oil”.					
Decision : NC considered the case as per agenda and decided to fix the norms on the above mentioned subject allowing the following inputs ;						
Export Item						
<table><tr><td>Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28</td><td>1500.00 MT</td></tr></table>					Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28	1500.00 MT
Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28	1500.00 MT					
Import Item						
<table><tr><td>Crude Palm Kernel Oil</td><td>1507.50 MT</td></tr></table>					Crude Palm Kernel Oil	1507.50 MT
Crude Palm Kernel Oil	1507.50 MT					
i) The firm had applied for import quantity of 9500 MT. However, the Committee decided to permit the firm for export of 1500 MT of Refined Palm Kernel Oil/Refined Palm kernel Olein/RBD Palm kernel Oil/RBD Palm kernel Olein /ICMP25/SCO 28 at the first instance and after completion of export they may apply for enhancement of export quantity. ii) Import items are required to comply with all requirements of Food Safety and						

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Ministry of Commerce and Industry
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	Standards Act, 2006 and Rules and Regulations made there under.
iii)	The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
iv)	No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
v)	The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
vi)	RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.
RA may take subsequent consequential action accordingly.	

M-159	Case No. M-159	Party Name: M/s Frigorifico Allana	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Withdrawn
	HQ File : 01/85/171/00062/AM20/ DES.VI	RLA File : 03/94/040/00283/AM 20	Lic.No/Ecom No. 03/88/146/47800/0616/39 74 dated 01.06.2019	
	Subject: Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of “Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin” against import of “Crude Palm Oil”.			
	Decision : NC considered the case as per agenda and noted that the firm vide their letter dated 28.09.2019 has stated that upon fixation of Input Output Norms, they shall claim Brand Rate under Duty Drawback for their regular duty paid import of Crude Palm Oil under OGL and import against Advance Authorisation for their export of Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin made out of Crude Palm Oil. The Committee also noted that the Norms Committee fixes wastage norms for export/import			

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items on the basis of which the firm is required to import duty free items under Advance Authorisation Scheme and export the products made out of import items before finalizing EODC. Since the firm's intention is to claim benefit under Brand Rate of Duty Drawback which is primarily done by Department of Revenue, the Committee therefore, decided to direct the firm to approach, Department of Revenue in the matter for getting benefit under Duty Drawback Scheme.

RA may take subsequent consequential action accordingly.

M-160	Case No. M-160	Party Name: M/s Good Day Foods Pvt. Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status: Deferred
	HQ File : 01/85/50/00023/AM10/ DES.VI	RLA File : 03/94/040/00052/AM 10	Lic.No/Ecom No. 0310518965 dated 07.05.2009	Defer Date:28.11.2019
	Subject Application of M/s Good Day Foods Pvt. Ltd. for revision of norms for export of Ghee (Clarified Butter) against import of Butter, which was fixed by the Norms Committee in M.No. 07/11 dated 13.05.2010 and again modified in M.No. 6/85 dated 19.06.2014.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 28.11.2019.			

M-161	Case No. M-161	Party Name: M/s Agri-Pure Natural Foods Pvt. Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Approved
	HQ File : 01/85/50/00084/AM19/ DES.VI	RLA File : 31/83/040/00046/AM 19	Lic.No/Ecom No. 3110067100 dated 30.06.2018	
	Subject Application of M/s Agri-Pure Natural Foods Pvt. Ltd. for fixation of norms in respect of AA No. 3110067100 dated 30.06.2018 for export of Chilli Powder (Spice Mix) against import of Paprika Powder.			

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Decision : NC considered the case as per agenda and decided to fix the norms on the above mentioned AA allowing the following inputs with accountability in export product ;

Export Item

Chilli powder (Spice Mix)	23.360 MT
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Import Item

Paprika Powder	23.594 MT
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RA may take subsequent consequential action accordingly.

M-162	Case No. M-162	Party Name: M/s Agri-Pure Natural Foods Pvt. Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Approved
	HQ File : 01/85/50/00052/AM19/ DES.VI	RLA File : 31/83/040/00046/AM 19	Lic.No/Ecom No. 3110067074 dated 08.06.2018	
Subject Application of M/s Agri-Pure Natural Foods Pvt. Ltd. for fixation of norms in respect of AA No. 3110067074 dated 08.06.2018 for export of Chilli Powder (Spice Mix) against import of Paprika Powder with Paprika Whole (Pods).				
Decision : NC considered the case as per agenda and decided to fix the norms on the above mentioned AA allowing the following inputs with accountability in export product ;				
Export Item				
Chilli powder (Spice Mix)			25.230 MT	
Import Item				
Paprika Powder with Paprika Whole (Pods)			25.482 MT	
RA may take subsequent consequential action accordingly.				

M-163	Case No. M-163	Party Name: M/s Manorama Industries Limited.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Status:Deferred
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HQ File : 01/85/171/00068/AM20/ DES.VI	RLA File : 03/95/040/00649/AM 20	Lic.No/Ecom No. 11/05/004/45700/0633/ 6649 dated 09.09.2019	Defer Date:28.11.2019
Subject Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of CBE (Cocoa Butter Equivalent) (50% Shea Stearine + 50% PMF) against import of Shea Nut and Palm Mid Fraction (PMF) .			
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 28.11.2019.			

M-164	Case No. M-164	Party Name: M/s AAK Kamani Private Limited.	Meet No/Date: 13/85- ALC3/2019 10.10.2019	Withdrawn
	HQ File : 01/85/171/00041/AM19/ DES.VI	RLA File : 03/94/040/00126/AM 20	Lic.No/Ecom No. 0310829365 dated 31.05.2019	
	Subject Application for modification of norms fixed by NC in M.No.20/85 dated 21.02.2019 in respect of M/s AAK Kamani Private Limited for export of Refined Vegetable Oil/ Fat Mix 1050 against import of Crude High Oleic Sun Flower Oil, Crude Low Erucic Acid Rapseed Oil (Canola Oil and Crude Sun Flower Oil.			
	Decision : NC considered the case as per agenda and noted that the firm vide 14.10.2019 has requested for withdrawal of their application submitted for modification of norms. Accordingly, the Committee decided to withdraw the case.			
	RA may take suitable consequential action accordingly.			

M-165	Case No. M-165	Party Name: M/s AAK Kamani Private Limited.	Meet No/Date: 13/85- ALC3/2019 10.10.2019	Withdrawn
	HQ File : 01/85/171/00032 /AM19/ DES.VI	RLA File : 03/94/040/00523/AM 19	Lic.No/Ecom No. 0310829586 dated 12.06.2019	

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	Subject Application for modification of norms fixed by NC in M.No.20/85 dated 21.02.2019 in respect of M/s AAK Kamani Private Limited for export of Refined Vegetable Oil/ Fat Mix 120 against import of Crude High Oleic Sun Flower Oil, Crude Coconut Oil, Crude Low Erucic Acid Rapseed Oil (Canola Oil) and Crude Sun Flower Oil.
	Decision : NC considered the case as per agenda and noted that the firm vide 14.10.2019 has requested for withdrawal of their application submitted for modification of norms. Accordingly, the Committee decided to withdraw the case. RA may take suitable consequential action accordingly.

M-166	Case No. M-166	Party Name: M/s AAK Kamani Private Limited.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Withdrawn
	HQ File : 01/85/171/00024 /AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	
	Subject: Application for modification of norms fixed by NC in M.No.8/85 dated 25.07.2019 in respect of M/s AAK Kamani Private Limited for export of AKONUTRI Refined Vegetable Oil Mixes 146 against import of NBD Palmolein (Nutrition Grade), Crude Coconut Oil, Crude Low Erucic Acid Rapseed Oil (Canola Oil) and Crude Sun Flower Oil.			
	Decision : NC considered the case as per agenda and noted that the firm vide 14.10.2019 has requested for withdrawal of their application submitted for modification of norms. Accordingly, the Committee decided to withdraw the case. RA may take suitable consequential action accordingly.			

M-167	Case No. M-167	Party Name: M/s AAK Kamani Private Limited.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Withdrawn
	HQ File : 01/85/171/00025 /AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	
	Subject Application for modification of norms fixed by NC in M.No.8/85 dated 25.07.2019 in respect of M/s AAK Kamani Private Limited for export of AKONUTRI Refined Vegetable Oil Mixes (152B) against import of Crude Corn Oil, Crude Low Erucic Acid Rapseed Oil (Canola Oil) and NBD Palmolein (Nutrition Grade)			


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Decision : NC considered the case as per agenda and noted that the firm vide 14.10.2019 has requested for withdrawal of their application submitted for modification of norms. Accordingly, the Committee decided to withdraw the case.

RA may take suitable consequential action accordingly.

M-168	Case No. M-168	Party Name: M/s Swani Spice Mills Private Limited	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Approved
	HQ File : 01/85/50/00122 /AM19/ DES.VI	RLA File : 03/95/040/00972/AM17	Lic.No/Ecom No. 0310811833 dated 15.03.2017	
	Subject Request of the firm for modification of the description of the export item from Coriander Powder made of Coriander seeds of same variety, grade and origin as imported to Coriander Powder.			
	Decision : NC considered the case as per agenda and decided to modify the description of the export product without change in quantity already approved in export/import item in NC Meeting No. 17/85 dated 10.01.2019. The modified norms is as under :			
	Export Item			
	Coriander Powder	490.200 MT		
	Import Item			
	Coriander Seed and Splits	495.102 MT		
	Note: The export product Coriander Powder made of Coriander Seeds should be of same variety, grade and origin as imported.			
	RA may take subsequent consequential action accordingly.			

M169	Case No. M-169	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 13/85-ALC3/2019 10.10.2019	Approved
	HQ File : 01/85/171/00032/AM20/ DES.VI	RLA File : 03/94/040/00247/AM20	Lic.No/Ecom No. Date: 03/92/005/91300/0618/593 dated 14.06.2019	
	Subject: Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat, Vegetable Fatbase Powder			

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(Containing 27% to 29% Palm Fat and Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Casein".

Decision : NC considered the case as per agenda and decided to fix the norms on the above mentioned AA allowing the following inputs on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No. 4(18)2014-DGFT dated 18.09.2019 ;

Export Item

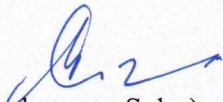
Vegetable Fatbase Powder (Containing 23% to 25% of Palm Fat)	2000.00 MT
Vegetable Fatbase Powder (Containing 27% to 29% of Palm Fat)	4000.00 MT
Vegetable Fatbase Powder (Containing 34% to 36% of Palm Fat)	4000.00 MT

Import Item

Refined Bleached and Deodorized Palmolein (RBD Palmolein)	3000.00 MT
Casein	200.00 MT

RA may take subsequent consequential action accordingly.

Date:23.10.2019
Place:New Delhi


(Pradyumna Sahu)
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